

Central Administrative Tribunal  
Principal Bench: Delhi

Regn. No. OA 1731/87

Date of decision: 4.12.1987

Shri R.N. Goyal

.....

Applicant

Vs.

Union of India & another

.....

Respondents

Coram: Hon'ble Mr.Kaushal Kumar, Member(A).  
Hon'ble Mr.G.Sreedharan Nair, Member(J).

For the Applicant

.....

Shri V. Prasad, Counsel.

For Respondent No.2

.....

Shri U.K.Choudhary, Counsel

(Judgement of the Bench delivered by Hon'ble Mr. Kaushal Kumar, Member).

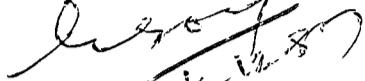
We have heard the learned counsel for the applicant. In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant questions the extension of deputation given to Respondent No.2 Shri B.K.Bhattacharya, who is an officer belonging to the Indian Administrative Service and is presently posted as Central Provident Fund Commissioner, Mayur Bhavan, New Delhi. Learned counsel for the applicant has drawn our attention to Annexure A-4 namely the Employees' Provident Fund Organisation(Commissioners) Recruitment Rules, 1966 relating to the post of the Central Provident Fund Commissioner and the schedule to the said Rules/inter alia provides that the " period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same Organisation/Department shall not exceed 5 years." The impugned order(Annexure A-5) is a communication issued by the Ministry of Labour intimating that Respondent No.2 will complete his normal tenure of 5 years on 27.3.1988 after excluding a period of 13 weeks when he was sent for training abroad. No rule or document has been produced before us to show that where an officer is sent for training, the period of training should not be excluded from the period of deputation.

2. In fact the impugned communication does not extend the period of deputation of Respondent No.2. It merely computes the tenure of deputation after excluding the period of training.

*Sh. Kumar*

*R*

3. Further the applicant has no locus standi to move this application since it has not been shown as to in what manner he is aggrieved by the impugned communication. We do not see any merit in this application which is accordingly dismissed at the admission stage itself.

  
( G. Sreedharan Nair)  
Member(J)  
4.12.1987

  
( Kaushal Kumar)  
Member(A)  
4.12.1987